RAJYA SABHA

Friday th_e 6th August, 1982\$15th Sravana, 1904 (Soke)

The House met at. eleven of the Clock.

Mr. Chairman in the Chair.

OBITUARY REFERENCE

MR. CHAIRMAN: Before we take "up todays agenda, I refer with profound sorrow and deep grief to the sudden and sad demise of Shri Godey Murahari, a former Deputy Chairman of this House.

Shri Godev Murahari's association with the Rajva Sabha was very close and intimate; he was the Deputy Chairman of this House for five years from 1972 to 1977. In 1977, he was elected to the Lok Sabha and with his experience in the Raiva Sabha. he became the obvious choice for the Deputy Speakership of that House. He filled that office with great distinction. Those Members of the Rajya Sabha who had known him as Deputy Chair man, would testify to his great sense of duty, fairness and impartiality, a man of quiet tempararoent and friendly nature, he endeared himself to everyone. He was apparently in good health and many of you might have seen him vesterday going round in the Parliament House. Nobody could have visualised that his end was so near.

Shri Godey Murahari was born in Jamshedpur in May, 1926 and had his education at the Banaras Hindu University and the Pachippa's College, Madras. An active political and social worker, he plunged into politics at the age of 15 and was externed from the Banaras District for ov*>r two years for participating in the Freedom Struggle. He was imprisoned for taking part in the Quit India Movement. A prominent youth leader, Shri Murahari participated several international in led conferences later and several Parliamentary delegations foreign to countries. He was a Member of the Rajya Sabha from April, 1962 to March, 1977 and then he was elected to the Lok Sabha.

We deeply mourn the passing a\#ay of Shri Godey Murahari.

I request Members to rise in their places and observe a minutes silence as a mark of respect to the memory of the deceased.

(Hon. Members then stood in silevca for one minute.)

MR. CHAIRMAN: The Secretary-General will convey to the members of the bereaved family our sense of profound sorrow and deep sympathy.

ORAL NASWERS TO Q.UESXIOHS

MR. CHAIRMAN: Questions. Ques. tion No. 381.

381. [The questioners (Shrimati Kanak Mukherjee) was absent. For answer vide colsinfra]

Mr. CHAIRMAN: Question. Ques-382.

Integration; of Civil Services of Pak Occupied Areas of Kashmir by Pakistan

*382. SHRI MURLIDHAR CHAN-DRAKANT BHANDARB:

SHRI N. K. P. SALVE: f

Will the Minister of EXTERNAL AFFAIRS be pleased *to* state:

(a) whether Governments attention has been drawn to the reported decision of Pakistan Government to integrate the Civil Services of the Pak occupied areas of Kashmir with those of Pakistan;

(b) if so, whether Government sees any change in Pak-Government's stand

tThe question was actually asked on the floor of the House by Shri N. K. P. Salve.

(c) if so, what are the details in this regard and what is Government's reaction in regard thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) Yes, Sir.

(b) and (c): Government are aware of Pakistan's steps in the past to progressively integrate Pakistan-occupied Kashmir into Pakistan, contrary to the provisions of the Simila Agreement.

Government's stand on the subject is well known, *viz*. the whole of Jammu and Kashmir is constitutionally and legally an integral part of India.'

SHRI N.K.P. SALVE: Indo-Pakistan relations at the moment have reached a delicate phase and no person who is genuinely interested in improving relations between the two countries would want to rake up a question which would unnecessarily precipitate issues. But, sir, bilateralism is the heat of the Simla agreement about which both Pakistan and India are repeatedly and avowedly talking and both countries are repeatedly making it clear that they want to abide by it both in spirit and letter. To put it in legal jargon, if bilateralism is the essence of the agreement, how is it that these irritants come about between the two countries which clearly want to have better relations? These irritants can be avoided if there is better communication between the two countries. May I know from the Minister whether such things which are in total violation of the concept and principles of bilateralism-that one country does something which causes, unnecessary heart-burning to the other-are for want of adequate communication? If there is a communication srap, what steps are taken to ensure that the two countries do remain in continuous friendly contact so that such things are avoided?

to Questions

SHRI P. V. NARASIMHA RAO: I shall confine myself to the subject-matter of the question. This so-called integration of services is nothing new. Tins has been going on for quite some time and whatever they do, it is as illegal as this area being under their occupation. As a matter *oi* fact, the Lahore Weekly which has been quoted in the "Hindustan Times" has itself reported that the progress of integrating civil services of Pak occupied Kashmir with those of Pakistan had started several years ago and at one stage the Joint Secretary of the Pak Ministry of Kashmir Affairs used to be the Chief Adviser to the occupied Kashmir Government. This has been going on but from our point of view it is just illegal, item has no status and no validity.

In regard to the communication question raised by the hon. Member, as the House is aware there is no dearth of communication or no gap in communication. In fact, as of now, perhaps our Foreign Secretary is preparing to go $_{0}$ r is already on his way to Islamabad. H_e will be there for the meeting of Foreign Secretaries on South Asian Regional Cooperation and then stay on for a day or two in order to continue our bilateral talks with Pakistan on the no-war pact, joint commission and the recent friendship treaty-on all these matters. As far as humanly possible both countries have been maintaining contacts and maintaining communication and there has been no gap.

SHRI N.K.P. SALVE: I wish the Fofeign Secretary goes there. It has been India's stand all these years that occupation by Pakistan part of Kashmir is illegal and this was our stand even when the Simla Agreement had been entered into. The first of my questions possibly is not very well appreciated. What is neederi is to avoid irritants and their integration of the services is not going to arlrt to their title to that area, nor would it entail anvtVuW new But how Is it, Sir, that from time to time things do happen,

do come about, which do cause irritants between the two countries and, to avoid these irritants—I would put it differently, would put the same question in a different manner what steps would be taken so that these irritants, which do not help either Pakistan or India in any manner whatsoever, are removed? What steps would be taken to avoid these irritants between the two countries?

SHRI P. V. NARASIMHA RAO: Sir, there is a whole series of steps, positive steps, that need to be taken. There is also a realisation on both sidesi that these positive steps need first to be spelt out and then taken, adhered to, and progressively implemented, NOW, we believe that this desir_e is shared by both the countries and that is why, from our side, as the House is aware, we have been taking all necessary .steps in pursuance of this process.

SHRI SURENDRA MOHANTY: Sir, the honourable Minister, in his reply, has covered the entire gamut of Indo-Pakistan relationship and has given the Government's reaction thereto. But the scope and dimension of the question is very limited: integration of the civil services of the Pak-occu-pied territories. Sir, the Minister has not spelt out what steps have been taken so far to remove this particular irritant, apart from the other things, many other questions, that are there. Sir, it is a welcome measure that the Government of India is taking steps to sort them out in a friendly spirit. But, as far as this question of integration of services of the Pakistanoccupied territories is concerned, the Minister says that it is illegal. Therefore, I would like to know what steps have been taken so far. Will the Minister kindly spell out, so far as this particular aspect is concerned, the steps that have been taken?

MR. CHAIRMAN: You confine yourself to the question of integration of services, Mr. Minister.

SHRI P. V. NAKASIMHA RAO: Sir, I have already submitted to the House that this is a part of the larger question of the illegal occupation of a part of Kashmir by Pakistan. Now, you cannot scoop this out of the whole question and do anything specific about it.

SHRI SURENDRA MOHANTY: Why not?

SHRI P. V. NARASIMHA RAO: It is just not possible, because it is a part of the whole process of illegal occupation. They have occupied it illegally. What they are doing inside by way of integration of services, etc. is only a part of the whole question. Therefore, it is not possible to treat that one subject separately although I should also submit to the House that whenever there has been any specific action on the part of Pakistan, we have lodged a protest as in the case of the northern areas, as in several other cases in the past. The House is aware that when the so-called observers from these territories, from some of these territories, were appointed to the Majlis-e-Shoora, we did protest to Pakistan. As I have stated, this integration has a been continuous process and there is no specific action against which a specific protest could be lodged.

MR. CHAIRMAN: Yes, Mr. Yogen-dra Sharma.

श्री योगन्द्र जर्मा: मान्यवर मंती महोदय ने अभी हम लोगों को बताया कि यह जे सवल है वह एक बड़े सवाल के साथ मिला हुआ है ओकूपाइड कालमीर के सवाल के साथ यह सही बात उन्होंने कही लेकिन हम यह जानना चाहते हैं कि दोनों देशों के बीच जो वातें हो रही है जिमला एग्रीमेंट, नो वार पेक्ट. दीटी साफ फेंडणिप, कोआप्रेशन यह बहुत तरह की वातें जो हो रही हैं इतनी तरह की वातें हो रही हैं क्या इन वातों में आकुपाइड काश्मीर का सवाल उठा है या नहीं उठा है और यदि नहीं उठा है नो कैसे यह सब वातें हो रही हैं ?

श्री पी बो, नरसिंह राष: वातें होने ग्रा रही हैं । ग्रभी हमारे जो सचिव आ ज जा रहे हैं वह पहला काम है उन के ग्रौर हमारे बीच में कुछ मसौदे के बारे में वातचीत होगी। उस मसौदे में जो भी लिखा हो ग्रौर उसको जो भी इम्पलीकेशंज हो उनके बारे में वातचीत होगी। उनके बारे में ग्रभी वार्ता शुरु होने वाली है।

श्रो योगेन्द्र शर्माः मैंने यह पूछा है कि झोकुपाइड काश्मीर का सवाल दोनों देशों के बीच झगड़े का प्रमुख सवाल है। ग्रोर न इतनी बातें हो रहीं हैं, जो बार-बार पैश्ट की बातें हो रहीं हैं, फेंड शिप की बातें हो रहीं हैं, सारी वातें हो रहीं हैं लेकिन उस सिलसिले में ऐसी कोई बात नहीं हुई।

श्री सनापतिः यह आखिरी वातहोगी

अो योगेन्द्र शर्माः ग्रभी तक नहीं हई हैं, ग्रागे बात होगी ं

क्यों बो॰ पो॰ नरसिंह रॉव: ग्रभी तक जो भी हुई है स्पसिष्ठिक मामले पर वात-चीत हई है।

SHRI GULAM MOHI-UD-DIN: The question of integration of services is linked with the Pakistan's President's nomination to his majlis-e-Shoora of three persons from there, about which I have put a separate question, and I hope that will come up on the 13th August 1982. But here I would like to state first, the Government of India and Pakistan entered into the Simla Agreement and that ceasefire line was converted into the line of actual contrcl. I say it is our apprehension that they are in any way freezing the issue of Kashmir because the hon. Minister says that the Foreign Secretary will go there and he will have his own agenda and that we have lodged a protest. Besides that protest, are they going to take any positive steps for removing and

undoing that illegal occupation of Pakistan, which is Pakistan occupied Kashmir, so that the main issue is settled for ever?

SHRI P. V. NARASIMHA RAO: It is interesting that they are not only not freezing it but they have said it in so many words that they do not want this to be frozen.

SHRI SYED SHAHABUDDIN: Mr. Chairman, Sir, there used to be the socalled Azad Kashmir Government. Not much has been heard of that for some time. We never recognized its existence. I would like to know the exact position in the Pakistan-occupied Kashmir, whether the administrative posts are held by the officers of the Azad Kashmir Government and whether cadres of the Azad Kashmir Government are now sought to be integrated. Sir, the integration would imply abolition of the separate cadre and the integration of those officials or at least of some of them who are considered suitable in the regular cadres of the Pakistan Government. I would like to know what is the actual position.

SHRI P. V. NARASIMHA RAO: The news-item says that President Zia-ul-Hags military Government is reported to have decided to "integrate" the Civil Service of P.O.K. and those of Pakistan. They have only decided to integrate. We have got no details of integration, in what manner they want to do it. As far as the Azad Kashmir position is concerned, Sir I would like to inform the House that the 1973 Cons. titution of Pakistan does not apply to P.O.K. which has its own interim Constitution and P.O.K. is not under the martial law. as Pakistan maintains that occupied Kashmir is a disputed territory and tends to maintain its seoarate identity- as the so called Azad Kashmir. So that hiatus remains. This is a limited a ne«tinn of whether cervices are beini? inteerated and, if so. to what extent? There is only the decision.

SHRI P. V. NARASIMHA RAO: Otherwise the question of integration, would not arise.

MR. CHAIRMAN: Last two que? tions.

SHRI SADASHIV **BAGAITKAR!** Mr. Chairman, Sir, I would like to know from the hon. Minister whether the action taken as per the news-item, has been rightly pointed out by as friend Mr. Shawl, is a further mv step after they have inte grated and asked the representa tives of the area to sit in their so cal led 'Shoora' Assembly?. That is a fur ther step. The Government of Jammu and Kashmir have issued a statement giving the factual position, some" sort of white Paper, which in they given historical have the record pertaining to all these areas. In spite of it, this is being done. Sir, may I know from the hon. Minister whether these actions of Pakistan are in no way friendly and would in no way help arrive at an understanding? Is it that they are not aware of it? Is it that these irritants are coming up because our understanding of the Simla Agreement and their understanding of this Agreement is not identical?. If the understanding had been identical, I see no reason why such a situation should have arisen. So, is it not a fact that there is a gulf that divides as far as the understanding of the Simla Agreement by the Governments of India and Pakistan is concerned?

SHRI P. V. NARASIMHA RAO: Now, I have to- sally forth into a whole discussion on the interpretation of the Simla Agreement.

MR. CHAIRMAN: 'Yea' ©t 'No' will satisfy.

to Question

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SHRI P. V. NARASIMHA RAO: In short, the difference in interpretation does not cover this point. On this there is no interpretational difference. There is a difference on whether Pakistan could or could not raise bilateral issues in other forums. We say that they should not because that goes against the spirit of the Simla Agreement. It does not pay any dividends either to Pakistan or to India. That is a different story altogether. But, so far as Azad Kashmir or P.O.K. is concerned, our stand is very clear. It is a part and parcel of Kashmir and therefor India. Meanwhile, since they have occupied it, it is under their occupation. They are taking certain steps. Those steps would naturally be as illegal as the occupation-itself. As regards those three areas, in fact, I made a statement in the House against the action o* giving representation to so-called observers from those areas and I have reiterated the Government of India position that they are part and oareel of Kashmir.

श्री जगवीश प्रसाद माखुर : हमारी स्थिति विल्कुल साफ है । भारत का स्टैन्ड यह है, जैसा ग्रापने ग्रभी फिरमाया कि सारे काश्मीर का इंटगरेशन भारत के साथ हो चुका है, वह कम्पसीट है ।

उधर स्थिति यह है कि उन्होंने ग्रम तक कम्पलीट इंटगरेशन स्वीकार नहीं किया था। वह तो इंडिपेंडेंट स्टेट्स मानते थे, जैसा कि गवनमेंट का स्टेंटस था, वह ग्राजाद कक्मीर कहते थे। लेकिन दुर्भाख यह है कि हमारे कम्मीर में वहां के मुख्य मंत्री ग्राज यह नारा लगाना गुरु कर रहे हैं कि जो कुछ सन् 1953 में हुग्रा, उस से वापस लाना है जो ग्रौर वहां पर यह नारा लगाया जा रहा है कि जो कुछ उन्होंने किया है, उस से ज्यादा इंटयेट कर रहे हैं। यह एक एसी दुविधा की स्थिति हमारे सामने कंस्टीटयूशनल पैंदा हो गई है। 11 Oral Answers

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तो में मंत्री महोदय में जानना चाहरो। हूं कि यह जो हम।रे यहां की स्थिति है घीर उनके वहां की स्थिति है फि वह प्रपती स्थिति थपने पक्ष में करते जा रहे हैं। हमारो स्थिति स्वयं धपने विरोध में होती जा रही है। यह जो विरोधाभास खड़ा हो गया है, इनको दूर करने के लिए ग्राप क्या पग उठायेंगे ?

SHRI GULAM RASOOL MATTO: Is it relevant to the question?

आ पो को को नहीं है रावे: मापके प्राप्त का जो पहला भाग है, उस में मेर कोई संबध नहीं है। वह मांतरिफ मामला है, इसलिए मैं उसका जबाव नहीं दे सकता।

जहां तक कि हमारा स्टेन्ड है, भौर नह यत हे जिसार काम्मो हनार है, हमारे देश का साम है। यह रही हमारी यहां खत्म होता है। त्रा हिन्द्र में हमार पास ৰাহিए, होता क्या वहां नया ŝ. फिस क्या व्यवहार हो रहा है, কা है, वह सब ग्रदस्ती बार्ते हैं, जिन के बारे में में जबाय गहां दे सफता।

श्री एन के पी॰ सल्वेः इस प्रहन से क्या सर्वघ है?

*383. [Transferred to the 5th August, 1982.]

Grants to Central/State Universities

◆384. SHRI AJIT KUMAR SHAR-MA: Will the Minister of EDUCATION be pleased to state:

(a) the details of the financial grants given by the Central Government to each of the Central Universities and the State Universities during the period 1978-79 to 1981-82; and

(b) the total amount of grants under various heads given by the U.G.C. during the period 1978-79 to 1981-82 to each of the Central and the State Universities?

THE MINISTER OP STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) and (b) A statement showing the grants paid by the U.G.C. to various Universities during 1978-79, 1979-80, 1980-81 and 1981-82 under Plan and Non-Plan is laid on the Table of the Sabha *[See Appendix CXXIII, Annex-ure No. 108]*

SHRI AJIT KUMAR SHAR'MA: Sir, the hon. Minister has given her answer to one part of my question in the statement laid on the Table. The answer to Part (to) is not there. I would request her to give the answer to Part (b) also.

Meanwhile, from the statement given about the general grants to different universities, it is found that 81 State universities received round about 29 crores in 1978 while seven Central Universities received an amount of Rs. 33 crores In 1978. Now, I , would like to know from the hon. Minister whether the Government has any perspective plan ning in financing different Universi ties, as it appears from the statement that while the Government is more concerned with these Central Univer sities, it is not so much concerned the development and improvement of State Universities. I would like the know what steps the Government to proposes to take imorove education in all the State Universities, not only the Central Universities but also the State Universities. I would also .like to have in this respect a specific answer to part (b) also where I wanted to know the financial grants given uider vari ous heads like. say. for builtings, for teachers pay, for advance training, etc.

MR. CHAIRMAN: How can you brin? it under part (b)? It says total amount.

SHRI A.ITT KUMAR SHARMA: The grants under various heads.

MR, CHAIRMAN: The woy you ask the question, it is vague. How can you ask the d*»Wls wV>en you have askefi for the total amount?